

deny them the right to form an Association. This demand has been made several times earlier also. Prior to 1985, for more than a decade, they had their Association. Therefore, it is high time to reconsider the matter. They do not have anything to do with law and order. They are not a police force or a force deployed on the borders of the country. They are meant exclusively to protect the properties of Railways. They are the railway employees and they should have a right to form an association. I request the Government, the hon. Home Minister is here, and also the Railway Minister through the Minister of Parliamentary Affairs, to grant them the fundamental right to form an association without any further delay.

... (*Interruptions*)

[*Translation*]

MR. DEPUTY-SPEAKER : For a minute, please let him speak. You speak thereafter.

... (*Interruptions*)

MR. DEPUTY-SPEAKER : Your name is not there. Now it is over. The entire House is supporting this cause.

... (*Interruptions*)

MR. DEPUTY-SPEAKER : Not on this issue. Yes, name is there.

... (*Interruptions*)

SHRI NITISH KUMAR (Barh) : Mr. Deputy-Speaker, Sir, the august House was unanimous on the issue raised by Shri Basudeb Acharia, but no favourable action has been taken in this regard. The hon. Home Minister is present here. The Act relating to conferring the status of Para-Military Force on the R.P.F. should be repealed. The R.P.F. personnel should be allowed to form a Union and they should be placed at the disposal of the Railways.

Their Jurisdiction should also be expanded. They only protect the property. They should also be deployed to check train dacoities and protect the life of passengers. The hon. Home Minister is sitting here. He should also take the initiative. The R.P.F. have become a para-Military Force. They will have to take an initiative in this regard. When all of them were on the other side they supported this demand. Now when they are sitting on this side they can take a decision. Merely leaving it to the Railway Minister will not do, therefore, immediate action should be taken on whatever Shri Basu Deb Acharia has said.

SHRI RAVINDRA KUMAR PANDEY (Giridih) : Mr. Deputy-Speaker, Sir, through you I would like to speak on a matter of utmost public importance. The Central Coalfields Limited has a selected Dhori colliery where there is a coal handling plant in which 162 workers are working ever since the setting up of the plant till date, have not been made permanent even after lapse of two and a half years, while

their counterparts numbering more than 200 and working in like manner in the Sallery pond of Kathara colliery have been made permanent, likewise in Jarandi siding, more than 150 workers working merely as loaders have also been made permanent. Therefore, through you I would like to make a request that the workers working in the selected Dhori coal handling plant may also be made permanent and they should be made to perform only such work as are officially prescribed for them instead of any type of cleansing or other works ... (*Interruptions*).

MR. DEPUTY-SPEAKER : I have 43 names, let Mr. Sharma speak first.

SHRI MANGAT RAM SHARMA (JAMMU) : Hon'ble Mr. Deputy-Speaker, Sir, you yourself are well aware of the conditions prevailing in Jammu-Kashmir. There are at least two lakh educated unemployed youths there. Their names are registered with the Employment Exchanges there. Out of them, many persons are doctors, engineers, graduates, PhDs and a number of matriculates. There is no large factory in Jammu-Kashmir, nor any Government undertaking, nor our youths have been able to get their due in the Government of India services. I would like to urge upon the Union Govt. to take special measures to provide employment to them in the Indian Forces, para-military forces and in its other departments and undertakings in view of the present chaos in Jammu-Kashmir and the anti-social elements out to mislead our youths.

The Jammu-Kashmir branch of the Akhil Bhartiya Dalit Sahitya Akadami had submitted a proposal to the Ministry of Social Welfare a year ago to provide coaching to the children belonging to Scheduled Castes and Scheduled Tribes for the I.A.S and I.P.S. Exams. The proposal is lying here. I wish that the proposal be accepted to enable those children in the I.A.S. and I.P.S. exams and serve the nation. Therefore I would request you to inspire the Government of India to give clearance to the proposal submitted by Akhil Bhartiya Dalit Sahitya Akadami.

SHRI RAJIV PRATAP RUDY : Sir, four days ago, four foreign citizens came to the State Bank of India branch in Bhagalpur district to encash their travellers' cheques. The employees there noticed some lacunae therein. When they started scrutinising them, the foreigners escaped through the bank's bathroom windows. Two persons were arrested. It was found out that they were the secret agents of the I.S.I. Incidence of counterfeit currency notes, forged travellers' cheques and I.S.I. activities have increased to such an extent in Bihar that its entire area bordering Nepal has become terrorist infested. We had requested the Home Minister also, the Bihar Government has also made a representation which says that the I.S.I. activities have increased so much that the entire area has become sensitive. We all are concerned about it. The way I.S.I. activities are growing in Bihar makes us fear that the situation

there may become even worse than that prevailing in Jammu-Kashmir and Punjab. I would urge upon the Hon'ble Minister that a long term plan may be chalked out to check the growing activities of ISI in Bihar.

SHRI RUPCHAND PAL (Hooghly) : A very serious development is taking place in the United States of America. Several thousands of Indians living in that country are currently facing the threat of a new immigration law which is violative of the spirit of multilateralism and also violative of human rights. It is taking place in a country which, day in and day out, sermonises on human rights. The situation is something like this that by the new immigration law, Indians who are living there will be debarred from taking their wives and parents to the United States, if their earnings are below a certain level. While the WTO is insisting on opening up markets, liberalising import tariffs and while there is a demand from developed countries like the USA for free movement of goods, they are not allowing free movement of personnel.

13.00 hrs.

They are not allowing free movement of personnel. Our own professionals, workers and employees are working throughout the world. Many of them are working in the United States. They are working hard there. They are earning their bread. But they cannot take their wives or parents to that land according to the new immigration law. The position of the United States Government is rather paradoxical. While they are insisting on us to open up trade and to lower their tariff in imports, they are not allowing our own people to go freely and work there, take their wives and parents to their land. I would urge upon the Ministry of External Affairs to take up the matter with the United States Government so that thousands of Indians who are living there are not made to suffer under the new Immigration law.

[Translation]

SHRI SATYA PAL JAIN (Chandigarh) : Mr. Deputy-Speaker, Sir, through you I would like to draw the attention of the House to a news item telecast/broadcast last night on TV and All India Radio and published in almost all the newspapers today.

Shailendra Mahato, an ex-Member of this House has in his statement said that after his incarceration religion has had so profound an influence on him that he wants to speak the truth. He has stated that Rs. 50 lakhs each was given to cast vote in favour of Narsimha Raoji on the No Confidence Motion on 23 July, 1993. He has narrated the whole episode. Court proceedings is a different matter, I don't want to interfere in that. I have given a notice for Privilege Motion in this regard. The matter is very serious.

[English]

The whole conduct of Shri Shailendra Mahato, Shri Buta Singh and Shri P.V. Narsimha Rao is unbecoming of a member of this House.

[Translation]

MR. DEPUTY-SPEAKER : Having given for the Privilege Motion you have to wait.

SHRI SATYA PAL JAIN : The matter relates to the giving of bribes by Narsimha Raoji and Buta Singhji.

[English]

That is a different thing. I am raising this in the zero Hour also ... (Interruptions) The whole conduct is unbecoming the conduct of the Member of the House. It has lowered the dignity of the Parliament as a whole and as an institution.

[Translation]

I have given in writing in this regard. I would like to demand to refer the matter to the Privilege Committee which should go into the conduct of them all to be followed by exemplary punishment in deserving cases. This House has been put to insult in the eyes of the public. They have committed sin, they deserve punishment. I have given for a Privilege Motion on that whereupon I am looking forward to your ruling.

[English]

SHRI SONTOSH MOHAN DEV : The hon. Member has raised something. He has got the right and you have allowed him.

But it is not proper to raise this issue when the matter is before the court and the case is going on. What he has said is a fact, there is no doubt about it. But do not make an issue here. Somebody has given a statement. You will now be examining and after the examination, if it is found to be correct, then only Parliament comes into the picture. That allegation has come on the basis of his alleged statement. ... (Interruptions) I have not interrupted you. Have I interrupted you? I have allowed you to speak, whatever you want.

My only submission is that it is a statement by a person who became an approver in a case. Now his statement will be verified by the appropriate authority and if ultimately the judgement is given on the basis of what he has said, that situation will arise then, not now. So, please do not keep it on the record of the House. ... (Interruptions)

MR. DEPUTY-SPEAKER : Shri Paban Singh Ghatowar.

... (Interruptions)